

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 205  
IB-885/ND/2020

**IN THE MATTER OF:**

**M/s. Sandhya Hydra Power Projects Balargha Pvt. Ltd. ...PETITIONER**

**Vs.**

**M/s. Asian Hotels North Ltd. ...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 23.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

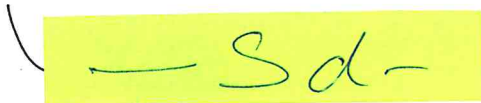
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Amit Chadha, Ms. Neeha Nagpal, Mr. Malak Bhatt and Mr. Udbhav Nanda, Advocates.**


**For the Respondent/ Corporate-debtor :Mr. P. Nagesh, Sr. Advocate with Mr. Harshal Kumar, Advocate.**

**ORDER**

Heard the submissions made by the learned counsel for both the parties. Both the counsels have consented to argue the matter. The matter is now posted to **15.04.2021** at the consent of the learned counsel for both the parties. No adjournment will be given. The parties are directed to be in readiness for arguments on the next date of hearing i.e. **15.04.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**